

SECTION XI
IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

LISTED ON: 05.05.2017
COURT NO. 7
ITEM NO. 30

PETITION FOR SPECIAL LEAVE TO APPEAL(CIVIL) NO. 13249 OF 2017

WITH PRAYER FOR INTERIM RELIEF

WITH

INTERLOCUTORY APPLICATION NOS. 2 & 3

(Application for exemption from filing Official Translation & permission to file
Additional Documents)

SHOBH NATH DUBEY

...PETITIONER(S)

VERSUS

TARA DEVI AND ANR.

...RESPONDENT(S)

OFFICE REPORT

The Special Leave Petition above mentioned has been filed against the Judgment and Order dated 27.07.2015 passed by the High Court of Judicature at Allahabad in Special Appeal No. 482/2015.

It is further submitted that there was a delay of 468 days in refiling the SLP and the same has been condoned by the Hon'ble Judge in Chamber on 17.04.2014.

The matter above mentioned is listed before the Hon'ble Court with this Office Report.

Dated this the 04th day of May, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Rakesh Kumar Sharma, Advocate

ASSISTANT REGISTRAR